

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 217/93

Transfer Application No: --

DATE OF DECISION 25-10-93

Shri Vasant Bhila Jagtap

Petitioner

None

Advocate for the Petitioners

Versus

~~XXXXXXXXXXXXXXXXXXXX~~ G.M. Ordnance Factory, Varangaon

Respondent

Mr. Ravi Shetty

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S. Deshpande, V.C.

The Hon'ble Shri --

1. ~~Whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ? *NO.*
3. ~~Whether their Lordships wish to see the fair copy of the Judgement ?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ? *NO.*


(M.S. DESHPANDE)
VC

M:

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.217/93

Shri Vasant Bhila Jagtap,
Near Satara Bridge,
Vitthal Mandi Ward,
Bhusawal - 425 201.

.. Applicant

-versus-

The General Manager,
Ordnance Factory,
Varangaon - 425 308.

.. Respondent

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman.

Appearances:

1. None for the Applicant.
2. Mr. Ravi Shetty
Counsel for Respondents.

ORAL JUDGMENT:

Date: 25-10-93

Per M.S.Deshpande, Vice-Chairman

None for the applicant. Mr. Ravi Shetty for the respondents. By order at Ex. 'C' there was a direction by the disciplinary authority in a departmental enquiry that since there was a huge loss to the government penal recovery of 50% of total loss of Rs. 7,000/- (i.e. Rs. 3,500/-) shall be recovered from the applicant. Against this order dt. 29-6-89 the applicant had preferred an appeal.

2. Mr. Shetty states that the appeal has not yet been decided though the penal recovery has already been started and Rs. 1,910/- has been recovered.

3. The only direction that needs to be made in this application is to ask the appellate authority to dispose of the appeal within two months from the date of communication of this order and in the meanwhile recovery of the balance amount is stayed until appeal is decided. With this direction O.A. disposed of.